

(b) if so, the details thereof;

(c) the number of persons killed and injured and the loss of property caused as a result thereof;

(d) the details of compensation paid and relief measures extended to the affected persons/families;

(e) the number of persons arrested in this connection;

(f) whether any militant outfit has owned responsibility for the attack;

(g) if so, the details thereof; and

(h) the details of measures taken to check such incidents and safeguard the Government buildings against such attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) On 25 November, 1993 a rocket fired by the militants hit the administrative-cum-residential block of the Doordarshan kendra in Srinagar and caused damage to the roof of the bathroom of the residential premises of Shri S.P. Singh, Station Engineer of the Kendra, causing injuries to him. Shri Singh was immediately rushed to the hospital where he succumbed to injuries. No other person was injured or killed in the attack.

(d) Exgratia relief of Rs. 5 lakhs to the next of kin of Shri S.P. Singh was paid by the Central Government and Rs. 1 lakh was paid by the State Government.

(e) A case has been registered in the concerned Police Station, which is under investigation. No arrests have, however, been made so far.

(f) and (g) Al-Umar Mujjahideen - a militant outfit has claimed responsibility for the rocket attack.

(h) The security arrangements have been reviewed and strengthened, including the setting up of an additional picket and the erection of a screen outside the Kendra.

Assistance for Jails in Andhra Pradesh

3419. DR. K.V.R. CHOWDARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Andhra Pradesh has submitted any scheme to the Union Government for financial assistance to improve the existing system of jails in the State; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) The Government of Andhra Pradesh submitted a proposal for assistance of Rs. 42 lakhs for security arrangements, modernisation of kitchens and, construction of female enclosures. Another proposal for assistance of Rs. 170 lakhs for creating additional capacity to accommodate high security risk prisoners has also been received. Both the proposals are under examination.

Medical Store Depots

3420. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer the reply

given to Unstarred Question No. 3351 on March 18, 1993 and state:

(a) the Medical Store Depots where irregularities have been established after examination of the complaints received in this regard during last three years along with the nature of irregularities; and

(b) the officers found responsible for the irregularities and action taken against them?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Information is being collected and shall be laid on the Table of the House.

Price of Coal

3421. SHRI SANAT KUMAR MANDAL: Will the Minister of COAL be pleased to state:

(a) whether any guidelines have been laid down by the Coal India Limited to charge more than the administered price for superior grade coal;

(b) if so, the details thereof; and

(c) the manner in which the increased price is determined by CIL?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Presently Coal India Ltd. (CIL) does not fix the price of coal. The prices of coal including the superior grade of coal are fixed by the Central Govt. in pursuance of clause 4 of the Colliery Control Order, 1945 as continued in force by Section 16 of the Essential Commodities Act, 1955 (10 of 1955).

Piparwar Project

3422. SHRI GEORGE FERNANDES: Will the Minister of COAL be pleased to state:

(a) whether the Government have allowed Piparwar Project of the Central Coal fields, Ranchi to collaborate with an Australian company to supply instruments/equipments to this project;

(b) if so, whether the prices of these instruments/equipments have been fixed in accordance with the existing open international market rates; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) A contract has been concluded between Coal India Limited (CIL) and White Industries Australia Limited (WIAL) for development of Piparwar mine including supply of instruments and equipments to this Project.

(b) and (c) According to the terms of agreement entered into between CIL and WIAL, the procurement of equipment would be by competitive bidding from a list of qualified bidders—short listed for the purpose. The shortlisting would be done by WIAL and CIL jointly. The bidders must *inter-alia* meet the required Australian content criteria. Placement of orders would be agreed jointly by CIL and WIAL.

Petrol Retail Outlets in A.P.

3423. SHRI DHARMABHIKSHAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: